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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD


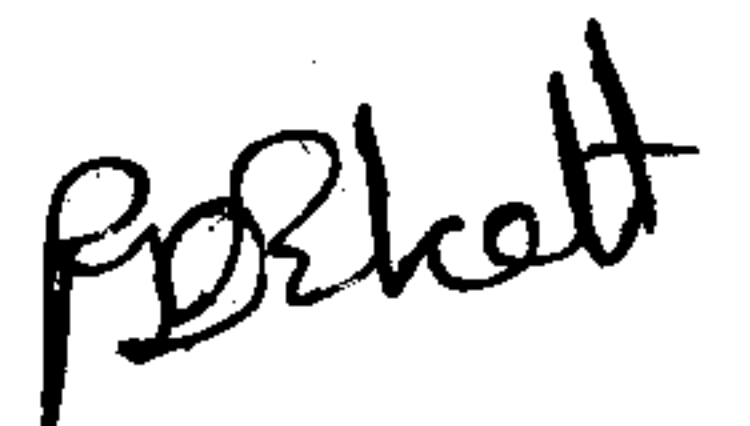
IA 377/2017 With C.P. (I.B) No. 127/7/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Neesa Leisure Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. NAVIN PAHWA	SR. ADV		
	Ms. RITU SHAH	ADV.		
2.	Ravish BH	ADV.	Respondent	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/Petitioner. Learned Advocate Mr. Ravish Bhatt present for Respondent.

Additional affidavit of petitioner filed in main petition.

Respondent shall file further reply, if any, within one week serving a copy in advance to other side.

List the matter on 01.12.2017 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 21st day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL